

(v) Rationalisation of specifications.

(vi) Optimization of density/FAR use.

(vii) Better material & 'stock inventory management.

#### **Enforcement of Delhi Rent Act**

3807. SHRIMATI VEENA VERMA:  
SHRI SUSHILKUMAR SAM-  
BHAJIRAO SHINDE:

Will the PRIME MINISTER be pleased to state:

(a) by when the Delhi Rent Act, passed by the Parliament, is proposed to be enforced, with or without amendments.

(b) whether Government have since examined the proposals for amending the Act made by the Government of Delhi and various unions/associations; and

(c) if so, the details of decision taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS & EMPLOYMENT (DR. U. VENKATESWARLU): (a) to (c) Government has been receiving a large number of representations requesting amendments to some of the provisions of the Act and others requesting its early notification. All the issues are under examination of the Government including the suggestions made by the Government of National Capital Territory of Delhi. The Delhi Rent Act 1995 will be brought into force as soon as a decision is taken by the Government in the matter. No definite time frame can be given in this regard.

#### **Transferring Areas of U.P. and Haryana to NCT of Delhi**

3808. SHRI GYANRANJAN: Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal under Government's consideration to transfer some areas/locations of U.P. and Haryana in the N.C.T. of Delhi;

(b) if so, what are the details thereof, together with the names of such areas/locations; and

(c) by when this scheme is likely to be finalised?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS & EMPLOYMENT (DR. U. VENKATESWARLU): (a) to (c) The information is being collected and will be laid on the Table of the Sabha.

#### **Safe Drinking Water and Primary Health Care Facilities in Gujarat**

3809. SHRI AHMED PATEL: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether it is a fact that provision of safe drinking water and primary health care facilities, including immunisation accessible to all the citizens of the country, was one of the main objectives of the Eighth Five Year Plan;

(b) if so, the extent to which the objective has been achieved in Gujarat and other parts of the country;

(c) what is the present factual position with regard to provision of safe drinking water in Gujarat; and

(d) by when safe drinking water would be made available throughout the State?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI YOGINDER K. ALAGH): (a) Yes, Sir. Eight Five Year Plan envisaged provision of safe drinking water and primary health care facilities including immunisation accessible to all the villages and the entire population of the country.

(b) As regard to rural water supply, nearly 88.36% of rural population had access to safe drinking water in Gujarat as against All-India level of 81.49%. Urban population covered under water supply for Gujarat was 98.41% and for All India 84.33%. As regard to primary health, good progress has been made in the area of child and women health care. The coverage of population under vaccinations against measles, polio and BCG vaccination for the State was 91.3%,